

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 6

New IA/1347/ND/2023 in IB/114/ND/2018

IN THE MATTER OF:

| | | |
|-----------------------------------|-----|------------|
| M/s. SRS Ltd. | ... | Applicant |
| Versus | | |
| M/s. Saubhagya Ornaments Pvt. Ltd | ... | Respondent |

Order under Section 9 of IBC, 2016.

Order delivered on 09.03.2023

Coram:

**MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Varun Sharma, Ms. Vanshika Gupta,
Mr. Shivam Goel, Advocates
For the Respondent :

ORDER

IA/1347/ND/2023

Heard the submissions made by the Learned Counsel for both the parties and perused the record. We do not find any justification to modify our order dated 20.02.2023 and to waive off the cost. IA stands rejected.

Main matter be fixed for 31.03.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)